

ITEM NO.101

COURT NO.13

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 10215/2011

SHIVSHANKARA & ANR.

Appellant(s)

VERSUS

H.P.VEDAVYASA CHAR

Respondent(s)

(IA No. 3/2015 - AMENDMENT OF PLAINT AND IA No. 4/2015 - PLACING ON RECORD ADDITIONAL RECORD)

Date : 15-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Appellant(s)

Ms. Kiran Suri, Sr. Adv.  
Mr. T.S. Shanthi, Adv.  
Mr. Narendra Kumar, Adv.  
Mr. Sanjeev Kumar, Adv.  
Mr. Narendra Kumar, AOR

For Respondent(s)

Mr. Narender Hooda, Sr. Adv.  
Mr. Aljo K. Joseph, Adv.  
Mr. Shaurya Lamba, Adv.  
Ms. Shelna K., Adv.  
Mr. Ritesh Kumar Chowdhary, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)